## **Promotion of Food Processing Industries**

1387. SHRI P. BHATTACHARYA:

SHRI P. L. PUNIA:

SHRI VIJAY PAL SINGH TOMAR:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the details of the schemes being implemented by Government in various States for promotion and growth of Food Processing Industries during each of the last three years and the current year, scheme-wise, especially in Uttar Pradesh and West Bengal; and
- (b) the details of funds allocated and utilised by the States during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) The Ministry of Food Processing Industries (MoFPI) has been implementing schemes *i.e.* Mega Food Park, Integrated Cold Chain and Value Addition Infrastructure, Food Safety and Quality Assurance Infrastructure and Human Resources and Institutions throughout the country including in the States of Uttar Pradesh and West Bengal during 2015-16 to 2018-19 (till date). After restructuring of the schemes under Pradhan Mantri Kisan Sampada Yojana (PMKSY), MoFPI is implementing three more schemes *viz;* Infrastructure for Agro-Processing Clusters, Creation of Forward and Backward Linkages and Creation/Expansion of Food Processing and Preservation Capacities since May, 2017 all over India including in the States of Uttar Pradesh and West Bengal.

(b) Funds are not allocated to the States. MoFPI provides financial assistance in the form of grants-in-aid under its scheme to the individual, farmers, Farmer Producer Organizations (FPOs), entrepreneurs, cooperatives, societies, Self Help Groups (SHGs), Private Companies and Central/State PSUs etc. to enable them to set up of food processing industries/units/projects. Financial assistance to the eligible applicants is provided against the Expression of Interest issued by the MoFPI from time to time.

## Implementation of 25th Law Commission Report

1388. SHRI MAHESH PODDAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission of India in its 25th Report had recommended that the Representation of the People Act, 1951 be amended to provide for punishment for publishing and abetting the publishing of paid news; and